## NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 21.06.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali

2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
C.A. No. CP 28/17	120	Admission	241/ 242/ 244	Dr. Ujwala N. Jagdale@Ujwala S. Disle & Another Vs Jagdale Industries Pvt. Ltd. & 5 Others

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

Counsel for Petitioner is present. Today, an I.A. is filed by the counsel for petitioner to advance the main CP No.28/2017 to this date. This IA is numbered as IA 62/2017. Counsel for R-1 to 5 and counsel for R-6 are also present. In the presence of counsels IA No.62/17 is allowed and CP 28/2017 is listed to date.

Counsel for petitioner filed one more application today at 12.30 pm endorsed by the counsel for respondents. Counsel for petitioner requested to pass an interim order with regard to the amount withdrawn from the company which is about Rs.80.00 crores. Counsel for petitioner is able to establish that the said amount was divided into two and credited into the accounts of Respondents No.2 and 3. Counsel for petitioner represented to the Tribunal that the respondents may attempt to withdraw this amount and it may be beyond the jurisdiction of this Tribunal and requested this Tribunal to pass an interim order atleast to create charge over the shares of the Respondents No.2 and 3.

Counsel for Respondents No.1 to 5 strongly opposed for passing of any interim order as he received the motion petition for passing interim order today at 12.25 p.m. and that he needs instructions to file objections to the said motion and that he opposed for passing of any interim order. Counsel for Respondent No.6 also requested the Tribunal to pass an interim order as the respondents may at any time withdraw the amount transferred from the Bank to their account.

Since the matter is moved today only and copy of the petition is served on the co0unsel for the respondent today only and in the interest of justice, an opportunity may be given to the counsel for respondents to file his objections as far as the interim relief prayed for in this application are concerned. Though counsels for petitioners pleaded urgency and in the light of hearing the arguments of both sides, the Tribunal feels an opportunity be given to the Respondents No.1 to a to file their objections if any to the interim relief.

Posted to 27.06.2017. Registry is directed to check and put up the unnumbered IA. In any event, if there is any urgency where the intervention of the Tribunal is required for passing any interim order, the petitioners are at liberty to move the Tribunal.

Posted to 27.06.2017.

MEMBER (J)

MEMBER (T)